

## Annexure - 7

Name of the corporate debtor: Lanco Amarkantak Power Limited

Date of commencement of CIRP: 5th September 2019\*

\*Note - NCLT Hyderabad pronounced the order on 5th Sept 2019 admitting Lanco Amarkantak Power Limited ("LAPL") into Corporate Insolvency Resolution Process. Certified copy of the order was made available on 12 Sept 2019 and was received by IRP on 13 Sept 2019.

List of creditors as on: 14th October 21

## List of operational creditors (Government dues)

Amount in INR

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	Custom department	GOI, O/o Dy Commissioner Paradeep (Odisha) Custom Division	21BBND00555CIDN	27-Sep-19	9,647,177	-	Government Dues	-	-	No	Not applicable	-	Not applicable	9,647,177	-	
2	Custom department	Principal Commissioner of Customs Visakhapatnam	Not provided	23-Oct-19	8,698,628,569	-	Government Dues	-	-	No	Not applicable	-	Not applicable	8,698,628,569	-	
3	Commercial Tax department	Superintending Engineer (ES) & Chief Electrical Inspector	Not provided	24-Oct-19	1,085,987,013	909,269,352	Government Dues	-	-	No	Not applicable	-	Nil	176,717,661	-	
4	Income Tax Department	Income Tax Department, Hyderabad	Not provided	22-Nov-19	580,456	498,866	Government Dues	-	-	No	Not applicable	-	Nil	81,590	-	Refer note 1
5	Ministry of Power	Power Grid Corporation of India Limited (PGCIL)	L40101DL1989GOI038121	24-Dec-19	1,772,864,192	39,582,912	Government Dues	-	-	No	Not applicable	1	4,290,000,000	-	-	Refer note 2
6	Excise Department	The Office of the Assisstant Commissioner Bhiwadi	Not provided	20-Dec-19	1,652,780	-	Government Dues	-	-	No	Not applicable	-	Nil	1,652,780	-	
7	Energy Department	Chhattisgarh State Power Distribution Company Limited (CSPDCL)	Not provided	26-Dec-19	33,732,160	2,589,841	Government Dues	5,358,574	-	No	Not applicable	1	Nil	-	275,932	Refer note 3
	<b>Total</b>				<b>11,603,092,347</b>	<b>951,940,971</b>		<b>5,358,574</b>	<b>-</b>		<b>-</b>	<b>2</b>	<b>4,290,000,000</b>	<b>8,886,727,777</b>	<b>275,932</b>	

## Notes:

Note 1	<p>1. The claimed amount of INR 3.92 lacs pertains to TDS wrongly deposited in past due to which the liability towards TDS already paid is still appearing on TRACES. Out of claim of INR 3.92 lacs,</p> <p>a. INR 3.34 lacs cannot be rectified as the same pertains to manual demand i.e. prior to TRACES. Accordingly, the amount has been admitted.</p> <p>b. INR 0.07 lacs - Correction has been rejected by Traces on the ground interchange of TDS amount within the various sections is denied. Hence admitted.</p> <p>c. INR 0.51 lacs - The correction to the extent of INR 50,850 has been reflected on TRACES, accordingly the same has been considered to be non-admissible.</p> <p>2. Out of balance amount of INR 1.88 lacs claimed amount, correction return filed but INR 1.58 lacs is reflected on TRACES on account of short deduction and interest and hence admitted.</p>
Note 2	<p>The total claimed amount is INR 177.29 crores out of which INR 42.9 crores (amount of BG invoked) has been deducted. Balance amount is INR 134.39 crores. The claim has 3 parts:</p> <p>1. Relinquishment charges pursuant to termination of Bulk Power Transmission Agreement (BPTA) of Unit 3 &amp; 4, being INR 173.01 crores. Termination of BPTA (and accordingly payment of relinquishment charges) and legality of PGCIL's invocation of LAPL's BG amounting to INR 42.90 Crores are subject to the outcome of litigation. Since the admissible amount is currently unascertainable, net claim has been admitted at a notional value of INR 1.</p> <p>2. Price variation claim of INR 1.55 crores pertaining to contract for execution of 2 nos. 400kV bays at pooling station of PGCIL for Unit 3 &amp; 4. The claim has been admitted.</p> <p>3. O&amp;M charges of 2 bays of Unit 1 &amp; 2 at pooling station of PGCIL of INR 2.41 crores. These charges are also subject to outcome of litigation. However, LAPL has been paying the disputed charges w.e.f. FY 19 and appropriate provisions for unpaid disputed amount has also been made in books of accounts. Accordingly, the amount is admitted.</p>
Note 3	<p>Out of total claim amount of INR 3.37 crores, an amount of INR 3.09 crores is subject to outcome of a litigation pending at High Court of Chhattisgarh w.r.t the rate at which construction power charges were levied i.e. permanent connection charges or temporary connection rate. Accordingly, the same has been admitted at a notional value of INR 1. Balance claim of INR 0.29 crore pertains to outstanding dues of monthly construction power, out of which INR 0.26 has been admitted.</p>